

Sl.No.	States	No. of titles distributed/ready for distribution
18.	Rajasthan	31,417 (31,364 individual and 53 community)
19.	Sikkim	-
20.	Tamil Nadu	(3,723 titles are ready)
21.	Tripura	1,20,117 (1,20,062 individual and 55 community)
22.	Uttar Pradesh	17,705 (16,891 individual and 814 community)
23.	Uttarakhand	-
24.	West Bengal	29,532 (29,424 individual and 108 community) and 3,288 titles are ready
25.	Andman and Nicobar Islands	-
26.	Daman and Diu	-
27.	Dadra and Nagar Haveli	-
TOTAL		12,68,766 distributed and 14,726 ready for distribution

#### **Demand to include more castes from Andhra Pradesh under ST**

2135. SHRI DEVENDER GOUD T: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is not a fact that there have been demands from Andhra Pradesh to include Vaddera, Gangaputras, Gangireddula, Budabukkala, Veeramusti, Thatupamala, Mondri, Poosala as Scheduled Tribes (STs) under Article 342 of the Constitution;

(b) if so, the details thereon; and

(c) what action the Ministry has taken to notify them as STs?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) to (c) Proposals were received from various organizations/individuals to include Vaddera, Besta (Gangaputra) and Poosala communities in the list of Scheduled Tribes of Andhra Pradesh.

The Government on 15.06.1999 (further revised on 25.06.2002) had approved

the modalities for deciding claims for inclusion in, exclusion from and other modifications in the Orders specifying Scheduled Castes and Scheduled Tribes lists. According to these modalities, only those proposals which have been recommended by the concerned State Government, the Registrar General India (RGI) and the National Commission for Scheduled Tribes are to be considered for amendment of legislation.

Proposals for inclusion of Vaddera, Besta (Gangaputra) and Poosala communities in list of the STs of Andhra Pradesh were referred to the Government of Andhra Pradesh. The State Government of Andhra Pradesh has not recommended the proposals.

#### **Banking services for Tribals in Andhra Pradesh**

2136. SHRI DEVENDER GOUD T: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is not a fact that many tribal areas does not have banking services;
- (b) if so, the details thereof, with a particular reference to Andhra Pradesh;
- (c) whether it is a fact that Government has identified 19 key areas for banking services;
- (d) if so, the details thereon; and
- (e) how the above efforts would help to ameliorate the socio-economic condition of tribals in the country?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) to (e) As intimated by Ministry of Finance, Department of Financial Services there are 97,473 branches of Scheduled Commercial Banks (SCBs) functioning in the country as on June 30, 2012 out of which 35,966 branches are in rural areas and 25,566 in semi-urban areas, which together constitute about 63% of the total bank branches. The State-wise number of branches (including the State of Andhra Pradesh) of all Scheduled Commercial Banks, in the Rural areas as on 30th June 2012 is given in Statement (*See below*). Reserve Bank of India (RBI) has informed that they do not maintain specific information/data with reference to tribal areas.

Andhra Bank, the State Level Bankers Committee (SLBC) convener bank has